

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) 6.2.2007 (Bid-1) and 2.2.2007 (Bid-2) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijili Vitran Nigam Limited/Dakshin Haryana Bijili Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Date of Hearing : 26.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : Adani Power (Mundra) Limited (APML)

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Parties present : Ms. Abiha Zaidi, Advocate, APML
Shri Jignesh Langalia, APML
Shri M.G. Ramachandran, Advocate, Haryana Discoms
Ms. Poorva Saigal, Advocate, Haryana Discoms
Shri Sanjay Mathur, GUVNL

Record of Proceeding

Learned proxy counsel for the Petitioner requested for short adjournment. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notices will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**